

**Coal India Limited**

1645. SHRI LAKHAN SINGH:  
SHRI SUNDER SINGH  
BHANDARI:  
SHRIMATI AMARJIT  
KAUR:  
SHRI ROSHAN LAL:  
SHRI P. N. SUKUL:

Will the Minister of ENERGY be pleased to state the total capital investment in Coal India Limited and the working capital availed of by it?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL AND IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): As per the audited accounts of Coal India Limited and its subsidiaries, the capital investment and the working capital stood at Rs. 1514 crores and Rs. 336 crores respectively as on 31-3-1981.

**National Project Construction Corporation**

1646. SHRIMATI KANAK MUKHERJEE: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the management of National Project Construction Corporation Limited is trying to arrive at a settlement with a particular Union/Federation ignoring the recognised NPCC Workers' Unions at Rajahmundry and Calcutta which amounts to unfair labour practice and violation of the principles of collective bargaining; and

(b) if so, what steps have been taken by Government in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b) No, Sir. The Union at Rajahmundry, known as the National Project Construction Corporation and National Barrage  
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Workers' Union, is recognised by the NPCC management for the Godawari unit of the Corporation. Representatives of this Union have participated in talks with NPCC management.

The question regarding the recognition of the Workers' Union at the Metropolitan Tube Railway Project at Calcutta, is sub-judice at present.

**Delimitation of constituencies**

1647. SHRI M. BASAVARAJU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Election Commission has urged for an amendment of the Constitution to enable it to draw fresh delimitation of Constituencies without increasing the existing number of seats allotted to various States; and

(b) if so, what is the reaction of Government thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) The Election Commission has recommended that articles 82 and 170(3) of the Constitution may be amended so that, while the total number of seats to various States in the House of the People and to the various State Legislative Assemblies may remain unaltered, the original position of fresh delimitation of Parliamentary and Assembly constituencies in each State and Union territory after every decennial Census is restored.

(b) The matter is at a very advanced stage of consideration.

**Development of Energy Resources**

1648. SHRI R. R. MORARKA: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that some Arab Nations have invested